GOVERNMENT OF INDIA YOUTH AFFAIRS AND SPORTS LOK SABHA

UNSTARRED QUESTION NO:1367
ANSWERED ON:16.11.2010
INCOMPLETE COMMONWEALTH GAMES PROJECTS
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Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether several Commonwealth Games related projects remained incomplete upto the commencement of the said games and had to be shelved/stopped;
- (b) if so, the details thereof and the action taken against the defaulting agencies/construction companies including black listing them;
- (c) whether there are report/complaints that the tenders/contracts were awarded to companies on consideration other than merit; and
- (d) if so, the details thereof alongwith the steps taken to monitor the quality and ensuring satisfactory completion of such construction work?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL)

- (a) & (b): No, Madam. Only the Shivaji Stadium of New Delhi Municipal Council (NDMC) which was the Training/ Practice venue for Hockey could not be completed by NDMC before the commencement of the Games on account of, inter-alia, ongoing litigation related to the site, as reported by NDMC.
- (c): Delhi Development Authority(DDA) has reported that for two cases viz. i) Foundation work of Indoor Stadium (Badminton & Squash) at Sirifort Sports Complex; and ii) Swimming Pool, Athletics Tracks & Fitness Centre at Commonwealth Games Village, it has been alleged that work was awarded to an ineligible company namely M/s Sportina Payce Infrastructure Ltd.
- (d): Following steps were taken by the DDA to monitor the quality and ensuring satisfactory completion of such construction work:
- (i) In first case related to Foundation work of Indoor Stadium (Badminton & Squash) at Sirifort Sports Complex, a penalty of Rs. 50,00,341/- has been imposed for slow progress of work, against M/s Sportina Payce Infrastructure Ltd.;
- (ii) In the second case related to Swimming Pool, Athletics Tracks & Fitness Centre at Commonwealth Games Village, the performance guarantee and security deposit was forfeited and Rs. 5,74,98,025/- levied as compensation against the said company; and
- (iii) the quality of work was regularly monitored by Quality Assurance Cell of DDA and day-to-day supervision was done by the field staff for ensuring satisfactory completion of construction works.